

DIVISION BENCH  
COURT - II

S-4

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1512(KB)2018  
IA(I.B.C)/1344(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> JULY 2024**

IN THE MATTER OF	PEC LIMITED VS SKYRISE OVERSEAS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Liquidator

**ORDER**

1. Ld. Counsel appearing on behalf of the Liquidator present.
2. **IA(I.B.C)/1344(KB)2024:**
  - a. This IA has been filed by the Liquidator under Section 60 (5) for exclusion of 180 days from the date of liquidation order i.e., 10.07.2024 and further allow extension of liquidation period till 09.01.2025.
  - b. The reasons for exclusion and extension seeking by the Liquidator is mentioned in para 08 and 09 of the petition.
  - c. We have perused the application and the documents attached therewith and heard the Ld. Counsel for the Liquidator. We are satisfied with the prayer made in the IA should be allowed.
  - d. This IA(I.B.C)/1344(KB)2024 stands **allowed** and **disposed of**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**